

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
TEERTH GOPICON LIMITED

RELEVANT PARTICULARS	
1.	Name of corporate debtor
2.	Date of incorporation of corporate debtor
3.	Authority under which corporate debtor is incorporated / registered
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor
5.	Address of the registered office and principal office (if any) of corporate debtor
6.	Insolvency commencement date in respect of corporate debtor
7.	Estimated date of closure of insolvency resolution process
8.	Name and registration number of the insolvency professional acting as interim resolution professional (IRP)
9.	Address and e-mail of the interim resolution professional, as registered with the Board
10.	Address and e-mail to be used for correspondence with the interim resolution professional
11.	Last date for submission of claims
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Teerth Gopicon Limited on 10th August 2026.

The creditors of Teerth Gopicon Limited, are hereby called upon to submit their claims with proof on or before 25th August, 2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 13 August 2026
Place: Ahmedabad

Ajit Gayanchand Jain
Interim Resolution Professional
Reg. No. IBBI/PA-001/IP-P00368/2017-18/10625



FORM A PUBLIC ANNOUNCEMENT		
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons Regulations, 2016)		
FOR THE ATTENTION OF THE CREDITORS OF TEERTH GOPICON LIMITED		
RELEVANT PARTICULARS		
1.	Name of corporate debtor	Teerth Gopicon Limited
2.	Date of incorporation of corporate debtor	10/10/2019
3.	Authority under which corporate debtor is incorporated / registered	ROC, Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L45209GJ2019PLC110249
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: - 703, Sapath Complex-I, Opp. Rajpath Club, Bodakdev, Ahmedabad - 380054, Gujarat, India Corporate Office: - 204 Amar Metro near Balniketan, Sangh Pagnis Paga, Indore, Madhya Pradesh, India, 452007
6.	Insolvency commencement date in respect of corporate debtor	10 th August 2026, vide order of NCLT Ahmedabad Bench in CP (IB) – 408 (AHM)/2025 The copy of order was downloaded on 11 th August 2026.
7.	Estimated date of closure of insolvency resolution process	06 th February, 2027 (180 days from insolvency commencement date i.e. 10 th August 2026)
8.	Name and registration number of the insolvency professional acting as interim resolution professional (IRP)	Mr. Ajit Gyanchand Jain, Reg. No. IBB/I/PA-001/IP-P00368/2017-18/10625
9.	Address and e-mail of the interim resolution professional, as registered with the Board	204, Wall Street-1, Near Gujarat College, Ellisbridge, Ahmedabad-380006; Email: ajit@vcanca.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	204, Wall Street-1, Near Gujarat College, Ellisbridge, Ahmedabad-380006; Email: cirp.teerth@gmail.com
11.	Last date for submission of claims	25 th August, 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable at present
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable at present
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) https://ibbi.gov.in/home/downloads ii) Physical Address: same as mentioned in point 10 and iii) Email IRP at: cirp.teerth@gmail.com b) Not Applicable
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Teerth Gopicon Limited on 10th August 2026. The creditors of Teerth Gopicon Limited, are hereby called upon to submit their claims with proof on or before 25th August, 2026 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA. Submission of false or misleading proofs of claim shall attract penalties. Sd/- Ajit Gayanchand Jain Interim Resolution Professional Date: 13 August 2026 Place: Ahmedabad Reg. No. IBB/I/PA-001/IP-P00368/2017-18/10625		

फॉर्म ए सार्वजनिक घोषणा (भारतीय दिवाला और शोधन अक्षमता बोर्ड के विनियम 6 के अंतर्गत) (कॉर्पोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया विनियम, 2016) तीर्थ गोपीकॉन लिमिटेड के लेनदारों के ध्यानार्थ प्रासंगिक विवरण	
1. कॉर्पोरेट ऋणी का नाम	तीर्थ गोपीकॉन लिमिटेड
2. कॉर्पोरेट ऋणी के निगमन की तिथि	10/10/2019
3. प्राधिकरण जिसके तहत कॉर्पोरेट ऋणी निगमित/पंजीकृत है	आरओसी, अहमदाबाद
4. कॉर्पोरेट ऋणी की कॉर्पोरेट पहचान संख्या / सीमित देयता पहचान संख्या	L45209GJ2019PLC110249
5. कॉर्पोरेट ऋणी के पंजीकृत कार्यालय और प्रधान कार्यालय (यदि कोई हो) का पता	पंजीकृत कार्यालय: - 703, सफ़ात कॉम्प्लेक्स-I, राजपथ क्लब के सामने, बोडकदेव, अहमदाबाद - 380054, गुजरात, भारत कॉर्पोरेट कार्यालय: - 204 अमर मेट्रो, बालनिकेतन के पास, संघ पागनीस पगा, इंदौर, मध्य प्रदेश, भारत, 452007
6. कॉर्पोरेट ऋणी के संबंध में दिवाला शुरू होने की तिथि	10 अगस्त 2026, एनसीएलटी अहमदाबाद बैंच के सीपी (आईबी)-408 (एएचएम)/2025 के आदेशानुसार आदेश की प्रतीति 11 अगस्त 2026 को डाउनलोड की गई थी।
7. दिवाला समाधान प्रक्रिया के बंद होने की अनुमानित तिथि	06 फरवरी, 2027 (दिवाला शुरू होने की तिथि से 180 दिन अर्थात 10 अगस्त 2026)
8. अंतरिम समाधान पेशेवर (आईआरपी) के रूप में कार्य करने वाले दिवाला पेशेवर का नाम और पंजीकरण संख्या	श्री अजीत ज्ञानचंद जैन, पंजीकरण संख्या: IBBI/PA-001/IP-P00368/2017-18/10625
9. बोर्ड के पास पंजीकृत, अंतरिम समाधान पेशेवर का पता और ई-मेल	204, बॉल स्ट्रीट-1, गुजरात कॉलेज के पास, एलिसब्रिज, अहमदाबाद-380006; ईमेल: ajil@vcanca.com
10. अंतरिम समाधान पेशेवर के साथ पत्राचार के लिए उपयोग किया जाने वाला पता और ई-मेल	204, बॉल स्ट्रीट-1, गुजरात कॉलेज के पास, एलिसब्रिज, अहमदाबाद-380006; ईमेल: cirp.teerth@gmail.com
11. दावे प्रस्तुत करने की अंतिम तिथि	25 अगस्त, 2026
12. धारा 21 की उप-धारा (6ए) के खंड (बी) के तहत लेनदारों के वर्ग, यदि कोई हो, अंतरिम समाधान पेशेवर द्वारा निर्धारित	वर्तमान में लागू नहीं है
13. एक वर्ग में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए पहचान किए गए दिवाला पेशेवरों के नाम (प्रत्येक वर्ग के लिए तीन नाम)	वर्तमान में लागू नहीं है
14. (ए) प्रासंगिक फॉर्म और (बी) अधिकृत प्रतिनिधियों के विवरण उपलब्ध हैं:	a) https://ibbi.gov.in/home/downloads ii) भौतिक पता: बिंदु 10 में उल्लिखित के अनुसार ही और iii) ईमेल आईआरपी पर: cirp.teerth@gmail.com b) लागू नहीं है

इसके द्वारा नोटिस दिया जाता है कि राष्ट्रीय कंपनी कानून न्यायाधिकरण ने 10 अगस्त 2026 को तीर्थ गोपीकॉन लिमिटेड की कॉर्पोरेट दिवाला समाधान प्रक्रिया शुरू करने का आदेश दिया है। तीर्थ गोपीकॉन लिमिटेड के लेनदारों को इसके द्वारा 25 अगस्त, 2026 को या उससे पहले प्रविष्टि संख्या 10 के सामने उल्लिखित पते पर अंतरिम समाधान पेशेवर के पास सबूत के साथ अपने दावे प्रस्तुत करने के लिए कहा जाता है। वित्तीय लेनदार सबूत के साथ अपने दावे केवल इलेक्ट्रॉनिक माध्यम से प्रस्तुत करेंगे। अन्य सभी लेनदार सबूत के साथ दावे व्यक्तिगत रूप से, डाक से या इलेक्ट्रॉनिक माध्यम से प्रस्तुत कर सकते हैं। प्रविष्टि संख्या 12 के सामने सूचीबद्ध वर्ग से संबंधित एक वित्तीय लेनदार, फॉर्म सीए में वर्ग [वर्ग निर्दिष्ट करें] के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए प्रविष्टि संख्या 13 के सामने सूचीबद्ध तीन दिवाला पेशेवरों में से अधिकृत प्रतिनिधि की अपनी पसंद का संकेत देगा। दावे के झूठे या भ्रामक सबूत प्रस्तुत करने पर दंड लागू होगा।

हस्ता./-
अजीत ज्ञानचंद जैन
अंतरिम समाधान पेशेवर

तिथि: 13 अगस्त 2026
स्थान: अहमदाबाद

पंजीकरण संख्या: IBBI/PA-001/IP-P00368/2017-18/10625

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons Regulations, 2016)) FOR THE ATTENTION OF THE CREDITORS OF TEERTH GOPICON LIMITED RELEVANT PARTICULARS	
1. Name of corporate debtor	Teerth Gopicon Limited
2. Date of incorporation of corporate debtor	10/10/2019
3. Authority under which corporate debtor is incorporated / registered	ROC, Ahmedabad
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L45209CL201FPLC110049
5. Address of the registered office and principal office (if any) of corporate debtor	Registered office: - 703, Sepeth Complex, Opp. Rajpath Club, Bodakkevi, Ahmedabad - 380054, Dujarat, India Corporate Office: - 204 Amar Metro near Bankketan, Sangh Pagina Paga, Indore, Marthya Enofesh, India. 462007
6. Insolvency commencement date in respect of corporate debtor	10 th August 2026, this order of NCLT Ahmedabad Bench CP IIB - GB(AI-M)CICS The copy of order was dorertoaded on 11 th August 2025.
7. Estimated date of closure of insolvency resolution process	06 th February, 2027 (180 days from insolvency commencement date i.e. 10 th August 2025)
8. Name and registration number of the Insolvency professional acting as interim resolution professional (IRP)	Mr. Ajit Gyanchand Jain, Reg. No. IBBI/IPA-001/IP-P00368-2017-18/10525
9. Address and e-mail of the interim resolution professional as registered with the Board	204, Wall Street-1, Near-Guprat College, Ellisbridge, Ahmedabad-380006; Email: ajit@vcanca.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	204, Wall Street-1, Near-Guprat College, Ellisbridge, Ahmedabad-380006; Email: cirp.teerth@gmail.com
11. Last date for submission of claims	25 th August, 2026
12. Classes of creditors, Farry, under classe (h) of sub-section (6A) or section 21, ascertained by the interim resolution professional	Not applicable at present
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not applicable at present
14. (a) Relevant Ferant and (b) Details of authorized representatives are available at:	a) https://ibbi.gov.in/home/downloads ii) Physical Address: same as resnfersed in point 10 and iii) Email IRP at: cirp.teerth@gmail.com iv) Not Applicable

Notice is hersby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Teerth Gopicon Limitation 10th August 2026**.
 The predators of **Teerth Gapicon Limited**, are herelly called open to submit their claims with proof on or before **25th August, 2026** is the interim resolution professional at the address mentioned against entry No. 10.
 The Financial creditor shalt submit their claims with proof by electronic means only. All other creditors may submit the claims with preofin persort, by pcet or by electronic means.
 A financial creditor belong op in a class, so listed agreed the entry No. 12, and find cate ito choice of authorized representative from arming the 7 two insolvency professionals listed against entry No. 13 to act os authorized representative of the class [specify class] in Form CA.
 Submission of false or nseleading proofs of claim shall affned persehes.

Sirt-
Ajit Gayanchand Jain
Interim Resolution Professional

Date: 13 August 2026
Place: Ahmedabad
Reg. No. IBBIUPA-0011P-P00368/2017-17/10625